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# (2025) 01 KL CK 0037

## **High Court Of Kerala**

Case No: Original Petition (C)No.2302 of 2018

Sindhu R **APPELLANT** 

Vs

Shajimon Mathew @ Shajan

**RESPONDENT** Kattachira

Date of Decision: Jan. 15, 2025

**Acts Referred:** 

Constitution of India, 1950 - Article 227

Hon'ble Judges: K.Babu, J

Bench: Single Bench

Advocate: E.N.Vishnu Namboodiri, M.K.Saseendran

Final Decision: Disposed Of

#### Judgement

## K.Babu, J

- 1. The prayers in this Original Petition filed under Article 227 of the Constitution of India are as follows:-
- (i) To direct the lower Court (Ettumanoor Munsiff Court) to close E.P.No.21/2017 due to the reason that it cover a nowhere debt;
- (ii) To direct the respondent to file a statement of accounts before this Hon'ble Court (which shows all the payments made towards the decreed amount as per

### Exhibit P1 decree;

- (iii) Grant such other reliefs that this Honourable Court may deem fit and proper in the facts and circumstances of the case.â€
- 2. It is submitted that the Execution Petition has been closed. Therefore, the Original Petition has become infructuous.

The Original Petition is closed as infructuous.